

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL,
ORIGINAL APPLICATION NO. 13/2026

IN THE MATTER OF:

TULSI TOWER SANTHA

.....**APPLICANT**

VERSUS

STATE OF M.P. & ORS.

.....**RESPONDENT**

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Date: 16.04.2026

Place: Bhopal

Submitted by MPPCB: -

through Counsel



Adv. Parul Bhadoria

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Status Report on behalf of MPPCB in Original Application No. 13/2026 of Tulsi Tower Santha V/S State of Madhya Pradesh & Ors.

1. That, in compliance with the directions of Hon'ble National Green Tribunal (NGT), Madhya Pradesh Pollution Control Board (MPPCB) has taken necessary follow-up action to ensure compliance of directions of the Hon'ble Tribunal.
2. That, accordingly, MPPCB issued a letter dated 11.03.2026 to Madhya Pradesh Housing & Infrastructure Development Board (MPHIDB), directing them to ensure strict compliance with the recommendations made in the Joint Committee Report, and the directions issued by the Hon'ble Tribunal in the present matter. A copy of the said letter is annexed herewith as **Annexure-1**.
3. That, in response to the above letter, MPHIDB submitted its reply vide letter dated 18.03.2026, wherein the letter given by them to the contractor, M/s. Madhure Infra Engineering Pvt. Ltd to comply with the directions of Hon'ble Tribunal is provided to MPPCB. A copy of the said letter is annexed herewith as **Annexure-2**.
4. That, as part of compliance with environmental regulations, M/s. Madhure Infra Engineering Pvt. Ltd has obtained Consent to Establish (CTE) and Consent to Operate (CTO) for its Concrete Batching Plant (Mobile Ready-Mix Concrete Plant) on 24.03.2026 and 03.04.2026 respectively under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981 from MPPCB. A copy of the consents is annexed as **Annexure-3**.

5. The consent has been granted subject to standard and specific conditions as under: -
 - 5.1. Adequate dust suppression measures shall be implemented at all material handling and transfer points, and all raw materials shall be properly covered to control fugitive emissions.
 - 5.2. Internal roads shall be paved (cement concrete) and regular water sprinkling shall be carried out; wind breaking walls of adequate height shall be provided around the plant along with the green netting.
 - 5.3. Cement silos and batching units shall be operated under enclosed conditions to control particulate emissions.
 - 5.4. That, the noise levels during the construction be within the permissible limits as per the Noise Pollution (Regulation and Control) Rules, 2000.
6. That, MPHIDB obtained Consent to Establish (CTE) from MPPCB on 04.01.2026 under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981 for the Tulsi Green Multi Storey Project, which includes the provision for installation of a Sewage Treatment Plant (STP) based on Moving Bed Biofilm Reactor (MBBR) technology with a capacity of 125 KLD. The proposed STP is intended to ensure treatment of sewage generated from the project prior to disposal or reuse, in compliance with prescribed environmental standards. A copy of the Consent to Establish is annexed herewith as **Annexure-4**.
7. That, presently, a septic tank is being used for construction-related wastewater. MPPCB is monitoring the compliance status of the project and Consent to Operate (CTO) for the building project will be considered after verification of installation and proper functioning of the STP and other pollution control systems.

8. That, wind breaking walls of adequate height, along with green netting, have been provided; construction materials are properly covered, and regular water sprinkling is being carried out to control dust emissions.
9. That, the solid waste generated is being disposed of in accordance with the Solid Waste Management Rules, 2016, through handing over the same to the Bhopal Municipal Corporation.
10. That, it is humbly submitted that the project is presently in the construction stage and not yet operational; however, during the operational phase in future, if any discharge is observed, groundwater and soil quality monitoring with respect to effect of discharge on soil shall be undertaken to assess any potential impact.
11. That, further action, if required, will be taken by MPPCB as per the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981 in case of any non-compliance observed during inspection or monitoring.
12. That, the Hon'ble Tribunal may kindly be pleased to take the present status report on record.



Shrinivas Dwivedi
Regional Officer,
RO, MPPCB, Bhopal



क्षेत्रीय कार्यालय
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड



पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल

Telephone:- 0755-2466392 Email:-romppcb_bpl@rediffmail.com

क्रमांक 1456 /क्षेका/प्रनिबो/2026 भोपाल, दिनांक 11/03/2026
प्रति,

कार्यपालन यंत्री,
म.प्र. गृह निर्माण एवं अधोसंरचना विकास मंडल (MPHIDB),
डिवीजन क्रमांक-6,
गोमांतिका परिसर, जवाहर चौक,
भोपाल (म.प्र.)-462003

विषय :- माननीय राष्ट्रीय हरित अधिकरण भोपाल बेंच के प्रकरण क्र. 13/2026 (सीजेड) तुलसी टावर संथा विरुद्ध म.प्र. शासन व अन्य में पारित आदेश दिनांक 23.02.2026 के अनुपालन बावत्।

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कृपया उपरोक्त विषयान्तर्गत लेख है कि माननीय एन.जी.टी. द्वारा प्रकरण क्र. 13/2026 (सीजेड) में दिनांक 27.01.2026 को पारित आदेश के परिपालन में गठित संयुक्त समिति द्वारा दिनांक 20.02.2026 को रिपोर्ट माननीय अधिकरण के समक्ष प्रेषित की गई, जिसकी सुनवाई दिनांक 23.02.2026 को सम्पन्न हुई। रिपोर्ट की प्रति इस पत्र के साथ संलग्न है। माननीय अधिकरण द्वारा पारित आदेश दिनांक 23.02.2026 अनुसार निम्नानुसार निर्देशित किया गया है:-

- “ 4. Similarly, the directions issued by the Joint Committee in its report shall be implemented with immediate effect by the Housing Board, as they are progressing with the project.
5. As the Original Application also alleges pollution on account of construction activities, the construction shall take place only between 10:00 AM and 06:00 PM, in accordance with the Noise Pollution (Regulation and Control) Rules, 2000. The said regulations shall be strictly followed by the project proponent.”

लेख है कि माननीय एन.जी.टी. द्वारा पारित आदेश एवं रिपोर्ट में उल्लेखित अनुशांसाओं के परिपालन में की गई कार्यवाही से इस कार्यालय को 05 दिवस के भीतर अवगत करावें। प्रकरण की आगामी सुनवाई दिनांक 24.03.2026 को नियत है।

संलग्न:- रिपोर्ट एवं ओदश।

(एस.एन.द्विवेदी)
क्षेत्रीय अधिकारी

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म.प्र. गृह निर्माण एवं अधोसंरचना विकास मंडल,
संभाग क्रमांक-06, ई-05, अरेरा कॉलोनी, मेट्रो वॉक बिल्डिंग भोपाल

ई-मेल-eedn6hbbpl@mp.gov.in दूरभाष-0755-4438284

क्रमांक / 505 / तक.शा. / मण्डल / 2026
प्रति,

भोपाल, दिनांक 18 / 03 / 2026

क्षेत्रीय अधिकारी,
म.प्र.प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी,
भोपाल।



विषय:- माननीय राष्ट्रीय हरित अधिकरण भोपाल बेंच के प्रकरण क्रमांक-13/2026 (सीजेड) तुलसी टॉवर संथा विरुद्ध म.प्र.शासन व अन्य में पारित आदेश दिनांक 23/02/2026 के अनुपालन बावत्।

संदर्भ:- आपका पत्र क्रमांक-1456/क्षेका/प्रनिबो/2026 दिनांक 11.03.2026

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उपरोक्त विषयांतर्गत लेख है कि माननीय एन.जी.टी. द्वारा प्रकरण क्रमांक-13/2026 (सीजेड) में दिनांक 27/01/2026 को पारित आदेश के परिपालन में गठित संयुक्त समिति द्वारा दिनांक 20/02/2026 को रिपोर्ट माननीय अधिकरण के समक्ष प्रेषित की गई, जिसकी सुनवाई दिनांक 23/02/2026 को सम्पन्न हुई। माननीय अधिकरण द्वारा पारित आदेश एवं रिपोर्ट में उल्लेखित अनुशंसाओं के परिपालन में निर्माण एजेन्सी मेसर्स मधुरे इन्फ्रा. इंजीनियरिंग प्रां.लि. पुणे को निर्देशित किया गया है।

लेख है कि माननीय न्यायालय के पारित आदेश एवं रिपोर्ट ज्वाइंट कमिटी की रिपोर्ट में उल्लेखित निर्देशों का पालन किया जायेगा।

संलग्न:- इस कार्यालय का पत्र क्रमांक-501 दिनांक 18/03/2026.

[Handwritten Signature]
कार्यपालन यंत्री

म.प्र.गृह निर्माण एवं अधोसंरचना विकास मण्डल
संभाग क्रमांक-06, भोपाल
भोपाल, दिनांक / / 2026

पृष्ठ क्रमांक / / तक.शा. / मण्डल / 2026
प्रतिलिपि :-

1. अपर आयुक्त-02, म.प्र.गृह निर्माण एवं अधोसंरचना विकास मंडल, मुख्यालय भोपाल की ओर सूचनार्थ प्रेषित।
2. उपायुक्त, म.प्र.गृह निर्माण एवं अधोसंरचना विकास मंडल, वृत्त-01 भोपाल की ओर सूचनार्थ प्रेषित।
3. सहायक यंत्री, म.प्र.गृह निर्माण एवं अधोसंरचना विकास मंडल, उपसंभाग-06 भोपाल की ओर सूचनार्थ प्रेषित।

[Handwritten Signature]

कार्यपालन यंत्री
म.प्र.गृह निर्माण एवं अधोसंरचना विकास मण्डल
संभाग क्रमांक-06, भोपाल

म.प्र. गृह निर्माण एवं अधोसंरचना विकास मंडल,
संभाग क्रमांक-06, ई-05, अरेरा कॉलोनी, मेट्रो वॉक बिल्डिंग भोपाल

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क्रमांक / 501 / तक.शा. / मण्डल / 2026
प्रति,

भोपाल, दिनांक 18/03/2026

✓ मैसर्स मधुरे इन्फ्रा.इंजीनियरिंग प्रा.लि.
तृतीय तल, गेलेक्सी स्वायर बिल्डिंग,
सीटीएस नं. 504 जवाहर लाल नेहरू रोड,
मॉडर्न बेकरी चौक, नानापेठ पुणे, महाराष्ट्र
पिन कोड - 411002

विषय- माननीय राष्ट्रीय हरित अधिकरण भोपाल बेंच के प्रकरण क्रमांक-13/2026 (सीजेड)
तुलसी टॉवर तथा विरुद्ध म.प्र.शासन व अन्य में पारित आदेश दिनांक 23/02/2026
के अनुपालन बाबत।

संदर्भ- क्षेत्रीय अधिकारी म.प्र प्रदूषण नियंत्रण बोर्ड भोपाल का पत्र क्रमांक-1456 दिनांक
11/03/2026

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उपरोक्त विषयांतर्गत संदर्भित पत्र के तारतम्य में लेख है कि मंडल की निर्माणाधीन तुलसी ग्रीन्स परियोजना के माननीय नेशनल ग्रीन ट्रिब्यूनल में प्रचलित प्रकरण के संदर्भ में दिनांक-23/02/2026 की सुनवाई में आदेश पारित हुआ है आदेश की छायाप्रति संलग्न है।

माननीय नेशनल ग्रीन ट्रिब्यूनल द्वारा पारित आदेशों का पालन करना सुनिश्चित करें।

संलग्न :- उपरोक्तानुसार

कार्यपालन यंत्री

म.प्र.गृह निर्माण एवं अधोसंरचना विकास मण्डल
संभाग क्रमांक-06, भोपाल
भोपाल, दिनांक / / 2026

पृष्ठ.क्रमांक / / तक.शा. / मण्डल / 2026
प्रतिलिपि :-

- 1 अपर आयुक्त-02, म.प्र.गृह निर्माण एवं अधोसंरचना विकास मंडल, मुख्यालय भोपाल की ओर सूचनार्थ प्रेषित।
- 2 उपायुक्त, म.प्र.गृह निर्माण एवं अधोसंरचना विकास मंडल, वृत्त-01, भोपाल की ओर सूचनार्थ प्रेषित।
- 3 सहायक यंत्री, म.प्र.गृह निर्माण एवं अधोसंरचना विकास मंडल, उपसंभाग-06 भोपाल को निर्देशित किया जाता है कि माननीय नेशनल ग्रीन ट्रिब्यूनल द्वारा पारित आदेशों का पालन करना सुनिश्चित करें।

कार्यपालन यंत्री

म.प्र.गृह निर्माण एवं अधोसंरचना विकास मण्डल
संभाग क्रमांक-06, भोपाल



90

M.P. Pollution Control Board - Bhopal

E - 5, Arera Colony Bhopal 16
Bhopal Tele : 0755- 2466392, 4278342

Annexure-3



Consent Order

GREEN-SMALL

CTE-Fresh

PCB ID: 174714

Outward No:28093,24/03/2026

Consent No:CTE-137849

To,
The Occupier,
M/s. Concrete Batching Plant(Mobile Rmc Plant),
Kh.No. 297/75/1, 1500, Tulsi Greens Project Site, Tulsi Nagar
Tehsil : Hujur,Dist : Bhopal 462003



Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974 and under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Establish Application Receipt No. 1422607 Dt. 09/03/2026 and last communication received on Dt.09/03/2026

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 and under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an industrial plant/activities at Kh.No. 297/75/1, 1500, Tulsi Greens Project Site Tulsi Nagar Hujur, Dist. Bhopal 462003.

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. **Location:** Kh.No. 297/75/1, 1500, Tulsi Greens Project Site Tulsi Nagar Hujur, Dist. Bhopal 462003.
b. **The capital investment in lakhs:** Rs. 53
c. **Product & Production Capacity:**

<i>Product</i>	<i>Qty / year</i>
<i>CONCRETE BATCHING PLANT (MOBILE RMC PLANT)</i>	<i>10000 m³/Year (Ten Thousand Cubic Meter Per Year)</i>

Note:- For any change in above industry shall obtain fresh consent from the board.

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



Signature Not Verified
Digitally Signed by:
SHRINIVAS DWIVEDI,S.E.
Date: 24/03/2026 04:58:09 PM

SHRINIVAS DWIVEDI
Regional Officer

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # G414TKVX1Y

Sector Specific Water condition:-**CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-**

1. The daily quantity of sewage of the unit shall not exceed 0.300 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

Parameter	Standard Limit	
pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Parameter	Standard Limit	
TDS	Not exceed	2100 mg/l.
Chlorides	Not exceed	1000 mg/l.

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

Parameter	Standard Limit *	
pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal coliform	Not exceed	1000 MPN/100 ml

RSPM(PM10)-Amb 80.5 MICROG/M3, SO₂-Amb 20.0 MICROG/M3, NO₂-Amb 30.0 MICROG/M3, Carbon Mono-Oxide 1.60 , PM 2.5 (Ambient) 50.2 , pH 5.55 pH Units, Colour 0.5 Pt.Co.Scale, Total Dissolved Solids 250.0 mg/l, Total Hardness as CaCO₃ 80.0 mg/l, Chloride 65.0 mg/l, Fluoride 0.25 mg/l, Iron 0.10 mg/l

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 20.700	WWG : 0.300	Water Source	Remark
1	Domestic Purpose	0.700	0.300	Tankers	DOMESTIC REQUIREMENT
2	Mnfg Process	20.000	0.000	Tankers	RMC PROCESS REQUIREMENT

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?

Consent No:CTE-137849

(iv) The analytical techniques or methods used and

(v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- where unavoidable to prevent loss of life or severe property damage, or
- Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

18. In case of any discharge found outside of unit premises the unit may be liable to pay environmental compensation as per NGT orders O.A. no 593/2017 dated 22.02.2021 and the industry shall be punishable or court case may be filed by the Board under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

19. The industry shall obtain PLI policy under provisions of PLI Act, 1991; if applicable.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Cement Silo	cement silo- 01 nos	10	ELE	Bag Filter, Green Belt, Water Sprinkler, Wind Breaking Wall,	150,100,50
Material Handling	material loading/unloading	0		Green Belt, Screen Cover, Water Sprinkler, Wind Breaking Wall,	600 Micro gram/m3 at 10m from source

2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
8. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..
9. In case of emission found exceeding prescribed standards, the unit may be liable to pay environmental compensation as per NGT orders O.A. no 593/2017dated 22.02.2021 and the industry shall be punishable or court case may be filed by the Board under provisions of the Air (Prevention & Control of Pollution) Act, 1981.
10. The industry shall obtain PLI policy under provisions of PLI Act, 1991; if applicable.
11. The dust fall at the boundary or beyond the boundary of the industry premises where it originates shall not exceed
 - (a) 600 mg/m²/day averaged over 30 days in residential and light commercial areas measured using reference method ASTM D1739; or
 - (b) 1200 mg/m²/day averaged over 30 days in areas other than residential and light commercial areas measured using reference method ASTM D1739.

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny begs etc		Re-Use/Sale to M.P. Pollution Control Board's authorized party

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:
 - a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
 - b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
 - c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
 - d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
 - e. To sample at reasonable times any discharge or pollutants.
3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional.
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the

Consent No:CTE-137849

date of expiration of this consent/authorisation

9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.
12. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.
13. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.
14. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis
15. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

Additional condition:-

- 1 Noise control arrangement should be provided so that the noise level should be as per prescribed standards of Residential Area.
- 2 Internal roads should be of cement concrete and regular water sprinkling to prevent dust emission.
- 3 Wind breaking wall of 20 feet height.
- 4 This consent in no way be taken as a measure of proof that industry have not violated the provisions of this Act at any time in the past.
- 5 Provide Thick green plantation all around the premises.
- 6 **Strict compliance of the directions issued by the Hon'ble National Green Tribunal in OA No. 13/2026 dated 23.02.2026 and future orders as well in this case.**


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 TPAV # G414TKVX1Y

M.P



SHRINIVAS DWIVEDI
 Regional Officer

Consent No:CTE-137849

M.P. Pollution Control Board - Bhopal

E - 5, Arera Colony Bhopal 16
Bhopal Tele : 0755- 2466392, 4278342



Consent Order

GREEN-SMALL

CCA-Fresh (A/W)-
27/03/2028

PCB ID: 174714

Outward No:28184,03/04/2026

Consent No:AW-138450

To,

The Occupier,

M/s. Concrete Batching Plant(Mobile Rmc Plant),

Kh.No. 297/75/1, 1500, Tulsi Greens Project Site Tulsi Nagar
Bhopal, Tehsil-Huzur, Dsistrict-Bhopal 462003,
Latitude : 23.2263 Longitude : 77.4169



Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1424051 Dt. 28/03/2026 and last communication received on Dt.28/03/2026

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **27/03/2028**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Kh.No. 297/75/1, 1500, Tulsi Greens Project Site Tulsi Nagar Bhopal 462003 , Hujur, Bhopal
b. The capital investment in lakhs: Rs. 53
c. Product & Production Capacity:

Product	Qty / year
CONCRETE BATCHING PLANT (MOBILE RMC PLANT)	10000 m ³ /Year (Ten Thousand Cubic Meter Per Year)

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to **27/03/2028** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



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TPAV # DSV5144V3S

Signature Not Verified
Digitally Signed by:
SHRINIWAS DWIVEDI,S.E.
Date: 03/04/2026 10:35:04 AM

SHRINIWAS DWIVEDI
Regional Officer

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-**Sector Specific Water condition:-**

1. The daily quantity of sewage of the unit shall not exceed 0.300 KL/day
2. Trade Effluent Treatment:-Nil
3. Sewage Treatment :- The applicant shall operate and maintain Sewage Treatment System properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 ⁰ C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

RSPM(PM10)-Amb 80.5 MICROG/M3, SO₂-Amb 20.0 MICROG/M3, NO₂-Amb 30.0 MICROG/M3, Carbon Mono-Oxide 1.60 , PM 2.5 (Ambient) 50.2 , pH 5.55 pH Units, Colour 0.5 Pt.Co.Scale, Total Dissolved Solids 250.0 mg/l, Total Hardness as CaCO₃ 80.0 mg/l, Chloride 65.0 mg/l, Fluoride 0.25 mg/l, Iron 0.10 mg/l

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 20.700	WWG : 0.300	Water Source	Remark
1	Domestic Purpose	0.700	0.300	Tankers	DOMESTIC REQUIREMENT
2	Mnfg Process	20.000	0.000	Tankers	RMC PROCESS REQUIREMENT

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

Consent No:AW-138450

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

18. In case of any discharge found outside of unit premises the unit may be liable to pay environmental compensation as per NGT orders O.A. no 593/2017 dated 22.02.2021 and the industry shall be punishable or court case may be filed by the Board under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Cement Silo	cement silo- 02 nos	10	ELE	Bag Filter, Green Belt, Water Sprinkler, Wind Breaking Wall,	150,100,50
Material Handling	material loading/unloading	0	-	Green Belt, Screen Cover, Water Sprinkler, Wind Breaking Wall,	600 Micro gram/m3 at 10m from source

2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- | | |
|--|--|
| (less than 10 micron) - 100 µg/m ³ (PM10 µg/m ³ 24 hrs. basis) | a. Particulate Matter |
| Matter (less than 2.5 micron) - 60 µg/m ³ (PM2.5 µg/m ³ 24 hrs. basis) | b. Particulate |
| µg/m ³ | c. Sulphur Dioxide [SO ₂] (24 hrs. Basis) - 80 |
| Monoxide [CO] (8 hrs. Basis) - 2000 µg/m ³ | d. Nitrogen Oxides [NO _x] (24 hrs. Basis) - 80 µg/m ³ |
| | e. Carbon |

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

Consent No:AW-138450

8. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

9. In case of emission found exceeding prescribed standards, the unit may be liable to pay environmental compensation as per NGT orders O.A. no 593/2017 dated 22.02.2021 and the industry shall be punishable or court case may be filed by the Board under provisions of the Air (Prevention & Control of Pollution) Act, 1981.

10. The dust fall at the boundary or beyond the boundary of the industry premises where it originates shall not exceed
(a) 600 mg/m²/day averaged over 30 days in residential and light commercial areas measured using reference method ASTM D1739; or

(b) 1200 mg/m²/day averaged over 30 days in areas other than residential and light commercial areas measured using reference method ASTM D1739.

(Minimum number of plants to be planted by the unit:-50 Nos.)

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Rc-Use/Sale to M.P. Pollution Control Board's authorized party

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,

e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

8. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

9. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

10. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.

(b) Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.

(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

Consent No:AW-138450

11. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.
12. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.
13. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.
14. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis
15. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

Additional condition:-

1. *Noise control arrangement should be provided so that the noise level should be as per prescribed standards towards residential colony.*
2. *Internal roads should be of cement concrete and regular water sprinkling to prevent dust emission.*
3. *Wind breaking wall of 20 feet height.*
4. *This consent in no way be taken as a measure of proof that industry have not violated the provisions of this Act at any time in the past.*
5. *Provide Thick green plantation all around the premises.*
6. *Strictly compliance of the directions issued by the Hon'ble Tribunal in OA No. 13/2026.*

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.



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TPAV # DSV5144V3S

Member in Charge
Mr. Shrinivas Dwivedi
Regional Officer

Consent No:AW-138450



Consent Order

ORANGE-LARGE

CTE-Fresh

PCB ID: 168998

Outward No:129204,04/01/2026

Consent No:CTE-63621

To,
The Occupier,
"Tulsi Green" (Tulsi Tower 2) Multi-Storey Residential Building By M\`s MPHIDB,
Khasra no. 41 & 297/75/1, Village Shahpura, Tehsil Huzur, Distt. Bhopal(M.P).



Subject: Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your Application Receipt no. 1415374 Dt. 13/12/2025.

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish up to **30/11/2030** for Building Project at Khasra no. 41 & 297/75/1, Village Shahpura, Tehsil Huzur, Distt. Bhopal(M.P).

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location:** Khasra no. 41 & 297/75/1, Village Shahpura, Tehsil Huzur, Distt. Bhopal(M.P).
b. Capital investment in Lakhs: Rs. 12760.00
c. Product & Production Capacity:

Product	Capacity/Area
Multi Storey Residential Building Project	Built-up Area 44606.9 Square Meter

Note:- For any change in above industry shall obtain fresh consent from the Board.

The consent (for operation) as required shall be granted to your industry after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

Enclosures:-

- * Conditions under Water Act, 1974
- * Conditions under Air Act, 1981
- * General conditions

By the order of Chairman, MPPCB



ACHYUT ANAND MISHRA
Member Secretary

Signature Not Verified
Digitally Signed by : A. A
Mishra, Member Secretary
Date: 04/01/2026 11:52:59 AM

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CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent of the unit shall be **NIL**, and the daily quantity of sewage of the unit shall **not exceed 115.572 KL/day**.

2. **Sewage Treatment :-** The applicant shall provide comprehensive **Sewage Treatment System** as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

Parameter	Standard Limit *	
pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27°C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
Fecal Coliform	Not exceed	1000 MPN/100 ml

*** The operator of the STP shall comply with the standards notified vide G.S.R. 1265(E) under sections 6 and 25 of the Environment (Protection) Act, 1986 by the Ministry of Environment, Forest and Climate Change New Delhi dated 13th October, 2017.**

Sr.	Water Code (Quantity in Kilo Liter per Day)	WC : 123.430	WWG : 115.572	Water Source
1.	Domestic Purpose	123.430	115.572	Local Body

3. The effluent shall be treated up to prescribed standards and reuse in the process, for cooling and green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

4. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

5. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

6. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

7. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

8. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

9. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

10. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

11. Disposal of Collected Solid waste/Sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish,

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Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

12. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

13. Prohibition of Bypass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

14. Project Proponent shall submit the information online through XGN in reference to compliance of consent conditions.

15. The Project Proponent shall install & STP above ground and well ventilated as proposed for treatment of waste water in service area specified by T&CP Deptt. only.

16. The construction of STP shall be simultaneously with the other infrastructure.

17. The Project Proponent shall submit the network details with layout plan for utilization of treated domestic wastewater within the premises to achieve zero discharge from premises.

18. The treated waste shall be treated up to prescribed standards and shall be reused in the flushing through dual plumbing and green belt development /gardening within premises to ensure zero discharge condition.

19. In case of any discharge found outside of unit premises the unit may be liable to pay environmental compensation as per NGT orders O.A. no 593/2017 dated 22.02.2021 and the industry shall be punishable or court case may be filed by the Board under section 24 of the Water (Prevention & Control of Pollution) Act, 1974.

20. The industry shall obtain PLI policy under provisions of PLI Act, 1991; if applicable.

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive **Air Pollution Control System** consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height (mtrs)	Fuel	Control equipment to be installed	P.M, SO _x , NO _x (mg/Nm ³)
D.G. Sets	250 KVA	3	Diesel/HSD	Acoustic enclosure, Muffler	As per MoEF&CC/ CPCB notifications

2. Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/2009. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. The Project proponent shall take effective steps for extensive tree plantation preferably of the local tree species within or around the industry/unit premises for general improvement of environmental conditions.

8. The Project proponent shall provide 25 feet high curtains enclosing the area of constructional activities to control fugitive emission.

9. The Project proponent shall retrofit all DG Sets up to capacity 1000 KVA with an Emission Control Device/Equipment having a minimum specified Particulate Matter capturing efficiency of at least 70% in 5 mode D2 cycle. The emission control device/equipment must be tested over an ISO 8178-5 (Reciprocating Internal Combustion Engines- Exhaust Emission measurement Part-5: Test Fuels) mode D2 cycle for equivalent KVA rating by one of the five CPCB recognized/approved laboratories OR shall shift to gas based generators by employing new gas based generators.

10. The Project proponent shall store all the building materials in own premises and its handling shall be in such a way that it does not create any type of nuisance in the nearby vicinity.

11. Roads around and within the project shall be maintain properly to avoid fugitive dust emission during transportation by adopting dust suppression by water sprinkling or any other suitable method.

12. In case of emission exceeding prescribed limits, the unit may be liable to pay environmental compensation as per NGT orders O.A. no 593/2017 dated 22.02.2021 and the industry shall be punishable or court case may be filed by the Board under provisions of the Air (Prevention & Control of Pollution) Act, 1981

13. The Project Proponent shall obtain PLI policy under provisions of PLI Act, 1991; if applicable.

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Municipal Solid Waste(MSW)	14.725 MT	Through Local Body/Sale to M.P. Pollution Control Board's authorized party

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

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3. This consent is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.
4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
5. Industry shall install separate electric metering arrangement for running of pollution control devices and the record of electricity consumption for running of pollution control equipment shall be maintained and update the same online through XGN regularly.
6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.
7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.
8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent.
9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances.
10. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.
11. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following:
 - (a) Violation of any terms and conditions of this Consent.
 - (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
12. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as cancelled and necessary action will be initiated against the industry.
13. Development work shall be done as per the rules and regulations of Local Authorities viz Municipal Corporation, T&CP so that the development shall be done as per the norms.
14. The Project Proponent in partnership with the local body ensure segregation of waste at source to facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorized waste pickers or the authorized recyclers.
15. The Bio-degradable wastes shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible and the residue waste shall be given to the waste collectors or agency as directed by the local body.
16. The Project Proponent shall encourage the residents to use LED lights to promoted energy conservation measures by application of Solar energy in various areas such as illumination, water heating etc.
17. The area earmarked for the parking shall be used for parking only. No other activity shall be permitted in the area.
18. The Project Proponent shall make proper arrangement for the treatment of domestic effluent from the temporary labor tents during the construction phase.
19. The Project Proponent shall explore maximum use the fly ash bricks.
20. The Project Proponent Shall not allowed dumping of wastes outside the plot premises, which will be generating during construction activity.
21. The wastes will be generating from construction and demolition activity shall be disposed under Construction and Demolition Wastes Management Rules, 2024.
22. Top soil excavated from the premises during construction activities shall be stored separately for use in horticulture/ landscape development within the project site.
23. The Project Proponent shall develop Rain water harvesting for recharge of ground water through technically qualified Consultant with proper approval from concerned department, and submit the progress report to the Board.
24. The Project Proponent shall make the arrangement for the housing of construction labour with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water etc.

25. Minimum open area and development of parks/gardens shall be ensured as per the norms of Town & Country Planning Deptt. & Local Self Govt.

26. The arrangements shall be made for complying the provisions under Plastic Waste Management Rules, 2016; E Waste (Management) Rules, 2022; Bio-Medical Waste Management Rules, 2016; Solid Waste Management Rules, 2016; Construction and Demolition Wastes Management Rules, 2024 through providing space and guidance to the residents.

27. The Project proponent shall ensure that in planning of projects the width of roads and parking space in such a manner to ensure free and smooth flow of traffic and separate adequate parking for control of air pollution.

28. The Project proponent shall display the regulations provided in the Guidelines issued by CPCB in March, 2017 on "Environmental Management of Construction and Demolition Waste". The above said guidelines can be found at <https://cpcb.nic.in/technical-guidelines-5/>.

29. The Project Proponent shall make necessary arrangements for disposal of solid waste to Municipal/Nagar Nigam vendors only under Solid Wastes Management Rules, 2016.

30. The Project Proponent shall provide the separate bins for collection of e-waste (phones, TV, CD, Input-output devices etc) and household hazardous wastes (dry cell batteries, cans of pesticides/insecticides, CFLs etc) and the waste shall be given to the authorised agency/municipal corporation.

31. The burning of road sweepings shall be strictly prohibited in project area and disposal of the same shall be through composting or Municipal Corporation only.

32. The Project Proponent shall comply with the provisions of Construction and Demolition Waste Management Rules, 2024 at construction sites.

33. Construction work shall not be performed in the night time to control the noise level in the surrounding area.

34. The Project Proponent shall obtain Building Permission from BMC.

35. The Project Proponent shall comply with the conditions mentioned in Environmental Clearance order issued to the project.

Advisory Conditions:-

1. The Project Proponent shall obtain NOC from Central Ground Water Board for extraction of ground water and keep it valid at all times, if applicable.
2. The Project Proponent shall install Digital Water meter with digital flow recording facilities for measurement of ground water consumption and provide its connectivity with server of ESC, MPPCB Bhopal for remote surveillance.
3. The Project Proponent shall provide Rain water harvesting for ground water conservation and recycle treated waste water for plantation and flushing.
4. Potable drinking water shall be used for drinking purposes only.
5. Appropriate legal action shall be initiated in case of violation of above mentioned conditions.

Consent as required under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. The Industry shall submit an application to this Board through XGN for obtaining the Consent for Operation before two months of the commencement of production. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

**For and on behalf of
M.P. Pollution Control Board**

By the order of Chairman, MPPCB



**ACHYUT ANAND MISHRA
Member Secretary**



**(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 3N1C4N7RG4**

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